

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.226- IA/799(AHM)2022
ITEM No.227- IA/91(AHM)2023
in
CP(IB) 386 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Shreebhav Polyknits Pvt Ltd

.....Respondent

Order delivered on: 22/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Monaal Davawala, Adv.

For the Respondent

: Ms. Ina Jagad, Adv. proxy in IA 799 of 2022

IRP in person

: Mr. Nirav Tarkas

For the RA

: Mr. Ravi Pahwa, Adv.

For the erstwhile IRP

:Mr. Yuvraj Thakore, Adv a.w Mr. Parichay Ashar, Adv.

ORDER

IA/799(AHM)2022 & IA 91 of 2023

Heard the Ld. counsels for applicant and the RP. Learned Counsel for the applicant seeks adjournment. Learned counsel for the RA seeks time to take instructions. The RA is directed to be present on the next date of hearing as it is a sec 43 application still pending after approval of the plan.

Re-list for further consideration on 18.09.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)